

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-120(PB)/2017

IN THE MATTER OF:

Maxim Tubes Company Pvt. Ltd.
v.
International Coil Ltd.

.... Applicant/Petitioner
.... Respondent

under Section 7 of IBC

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/Petitioner:

For the Respondent:

Mr. Ankur Singhal, Advocate

Mr. Karan Gandhi, Advocate along with Mr. Sudhir
Kumar Agarwal, Interim Resolution Professional

ORDER

C.A. No. 351(PB)/2017

Learned counsel for the Resolution Professional, who has now been replaced by the Committee of Creditors has stated that after the filing of application the meeting of the Committee of Creditors has been held on 17.10.2017 and the proceedings are in progress which includes his fee bill and other expenses. Therefore, the present application has been rendered infructuous and no further order is required.

The application i.e. C.A. No. 351(PB)/2017 is disposed of as such.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)